# GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 992

### TO BE ANSWERED ON THE 24<sup>TH</sup> JULY, 2018 / SHRAVANA 2, 1940 (SAKA)

#### MONITORING OF SOCIAL MEDIA

992. SHRIMATI POONAM MAHAJAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has constituted a panel to periodically monitor cyber crimes and ensure redressal of complaints by social media platforms that are used to spread offensive content which could precipitate law and order issues;

(b) if so, the details thereof along with the manner in which the panel would enable better coordination among law enforcement agencies and State police forces to block, remove or take action against objectionable information;

(c) whether the Government has issued directives to representatives of social media platforms to implement remedial measures required to filter malicious content from appearing on social media;

(d) whether the social media platforms are complying with the provisions of the Information Technology Act, 2000 following the directives issued by the Government;

(e) if so, the details thereof and the current status of compliance measures adopted by the social media platforms, company-wise;

(f) whether the social media platforms have outlined strategies to the Government for implementing a mechanism to address fake news and other disturbing contents; and

(g) if so, the details thereof?

#### ANSWER

## MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR)

#### L.S.US.Q NO. 992 FOR 24.07.2018

(a) to (g): Police and public order are State subjects as per the Constitution. States are responsible for prevention, detection and investigation of cyber crimes through their law enforcement machinery as per the relevant sections of the Indian Penal Code and the Information Technology Act, 2000.

Law enforcement agencies monitor the web and social media and take appropriate action for blocking of such unlawful content under section 69A of the Information Technology Act, 2000. Committee constituted under Information Technology (Procedure and Safeguards for Blocking for Access of Information by Public) Rules, 2009 periodically monitors the compliance of the directions issued under the provisions of Information Technology Act, 2000. Goverment holds meetings with intermediaries from time to time for strengthening the cooperation framework to ensure better compliance. Level of the compliance from the year 2017 till June 2018 is given below:

	Facebook	YouTube	Twitter	Instagram	Others
No. of URLs recommended for blocking	1076	182	728	150	109
No. of URLs blocked	956	152	409	66	79

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